

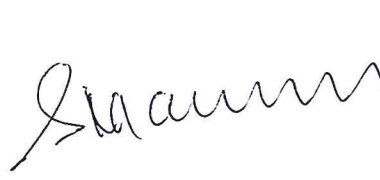
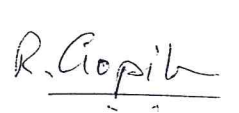
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

6

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/02/2018 AT 10.30 AM

SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/17/2016
NAME OF THE PETITIONER(S) : T.C. Alexander and 2 others
NAME OF THE RESPONDENT(S) : Rashtra Deepika Limited and 10 others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
	S. Manjula Devi, Adv For KSR & CO, CBE	For Petitioners	
	R. GOPTEKA	For R6 in the main CP	

ORDER

Counsel for Applicant present and Counsel for R6 present. Counsel for Applicant submitted that the communication has been sent to the client but there is no response from the client and one chance may be given by giving adjournment for causing the presence of the Petitioner in the matter. At request, the matter is adjourned with a direction to the Counsel to send communication to the client informing the next date of hearing and in case the Petitioner fails to cause appearance on the next date of hearing, an appropriate order will be passed. Put up on **02.04.2018 at 10.30 AM.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)